

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

DFR NO. 4361 OF 2018

Dated: 30th November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

H-Energy Private Limited

.... Appellant(s)

Versus

Petroleum and Natural Gas Regulatory Board

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sajan Poovayya, Sr. Adv.
Mr. Sakya Singha Chaudhuri
Ms. Astha Sharma
Ms. Amahe Cama
Mr. Pratibhanu S. Kharola
Ms. Priyanka M. P.

Counsel for the Respondent(s) : Mr. Utkarsh Sharma

ORDER

We have heard learned senior Counsel for Appellant and the learned counsel for Respondent.

We have gone through the impugned order dated 17th October 2018. Since the said communication affects the rights of the parties, we are of the opinion, the appeal is maintainable.

Issue notice to Respondent returnable on 14-12-2018. Mr. Utkarsh Sharma, learned counsel takes notice on behalf of the Respondent. He seeks two weeks' time to file reply. Time is granted. He may file reply with advance copy to the other side by 14-12-2018.

Registry is directed to number the appeal and list the matter for admission on 14-12-2018.

(B. N. Talukdar)
Technical Member (P&NG)
tpd/js

(Justice Manjula Chellur)
Chairperson